

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 17 OF 2018 &
IA NO. 79 OF 2018 & IA NO. 851 of 2018**

Dated: 11th July, 2018

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Jindal Power Limited

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s)

: Ms. Shreshth Sharma
Ms. Divya Chaturvedi

Counsel for the Respondent(s)

: Mr. Mridul Chakravorty
Mr. Pallava Mongia for PGCIL

Mr. Aashish Anand Bernard
Mr. Paramhans for R-8

ORDER

IA NO. 851 OF 2018

(Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 17 OF 2018

Learned counsel for respondent No.2 seeks two weeks more time to file reply. He may take steps to file reply with IA on or before 26.07.2018 after serving copy on the other side. Rejoinder may be filed within four weeks thereafter.

List the matter on **12.09.2018**.

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk